

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No 2204 /1991

New Delhi, this 17th day of July, 1995

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K. Aahooja, Member(A)

Shri D.N. Dinesh
c/o Shri B.S. Mainee
240, Jagriti Enclave
Vikas Marg Extn., Delhi-92 .. Applicant

By Shri B.S. Mainee, Advocate

versus

Union of India, through

1. The General Manager
Northern Rly, Baroda House, New Delhi

2. The Dvn. Railway Manager
Northern Rly., Allahabad

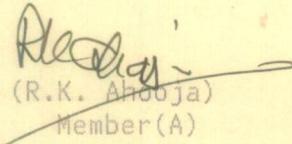
3. The Station Superintendent
Northern Railway, Aligrah .. Respondents

Shri O.P.Kshatriya, Advocate

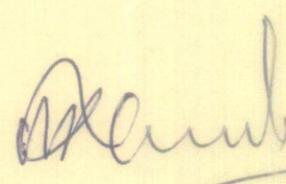
ORDER (oral)

Shri A.V. Haridasan

The learned counsel for the applicant has stated that the applicant has since retired from service on 31.7.93 and that the OA has become infructuous and therefore he is not pressing the application. Hence, the application is dismissed as not pressed, leaving the parties to bear their own cost.


(R.K. Aahooja)

Member(A)
17.7.95


(A.V. Haridasan)
Vice-Chairman(A)
17.7.95

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